

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

ITEM No. 111

IA.1817/ND/2020, (IB)-1526(ND)2019

**IN THE MATTER OF:**

Amritvani Exim Pvt Ltd

... **Applicant/Petitioner**

Vs

Ajanta Offset and Packaging Ltd.

... **Respondent**

**Order under Section 9 of IBC.**

**Order delivered on 01.02.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For R1 to R3

: Mr. AabhasKshetarpal

**ORDER**

**IA No. 1817/ND/2020:**

This is an application filed by the Resolution Professional seeking directions against the Dakshin Haryana Bijli Vitran Nigam. Learned Counsel for the Resolution Professional undertakes to file additional documents with proper proof of payment made post CIRP and Learned Counsel for the non-applicant/respondent also undertakes to take appropriate instructions with respect to the re-connection of the electricity connection of the Corporate Debtor as required under Section 14 of the Insolvency & Bankruptcy Code, 2016. Let the copy of reply be served to the Resolution Professional.

List on 16.02.2021.

Sd/-

**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

Mukesh

Sd/-

**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**